

Date: 13.6.1989

Applicants by Mr.D.V.Gangal,
holding the brief for Mr.C.Nathan.
Mr.J.I.Hirwani,Asstt.Director
in the office of the Respondent
No.2 is present.

Mr.Hirwani files an application
which may be numbered as a Misc.
Petition stating that the respon-
dents require some time to file
the reply as it is not ready due
to administrative reasons. But
I find that the reply in five
other similar cases has already
been filed. Besides when this
matter came up for orders on
17.4.1989 - i.e. almost two months
ago - it had been made clear that
if the respondents do not file their
reply on 13.6.1989, they will be
saddled with heavy cost. In view
of this clear order I find myself
unable to agree to the respondents'
Misc.Petition. It is accordingly
dismissed.

The respondents are permitted to
file their reply, if they so desire,
on 10.8.1989 subject to the condi-
tion that they/ pay cost of Rs.100/-
to the applicants collectively before

that date through anyone of them.

P. S. Chaudhuri

(P.S.CHAUDHURI)
Member(A)

Misce Petition No.463/1989
For extension of time
disposed of on 13.6.1989.

54
14/6/89

Order dtd. 13.6.89
sent to parties
on 20/6/89.

3/6/89
20/6/89

Order dtd. 13.6.89 issued
on P. 3 on d. 23.6.89
& Applicants advised on
25.6.89
29/6/89

Order dtd. 13.6.89
served on P. 1
on dtd. m/s.

17/6/89

Dated: 10.8.1989

Present Mr. Nathan for
the applicant and Mr. K.G.
Srinivasan, Asstt. General
manager (staff) for the respon-
dents.

Mr. Srinivasan has today
filed the reply of the respondents.
He has given a copy of the reply
to Mr. Nathan.

Mr. Srinivasan states that
the sanction of Rs.100/- was drawn
in the name of Shri S.K.Pasricha
applicant No.1. But Mr. Pasricha

contd.

contd.

being out of station, the payment could not be made. Hence, we direct that a cheque of Rs. 100/- be sent to applicant No. 2, Shri K. P. Sethumadhavan, within a week.

Office to enquire from the Principal Bench as to whether any final orders are passed in m.p. no. 1718/88 before the Principal Bench regarding transferring of this case to the Principal Bench.

Keep this case for directions on 8.11.1989.

In the meanwhile if any communication is received from the Principal Bench, that will be complied with.

M.P.

(m-4-Parolka)

m(A)

(m-5-Mujumdar)

m(N)